

LOK SABHA DEBATES

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LOK SABHA

Saturday, 20th December, 1958

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

Mr. Speaker: There is no Question Hour today.

PAPERS LAID ON THE TABLE

REPORT ON SECOND GENERAL ELECTIONS IN INDIA, 1957, (VOL I—GENERAL)

The Minister of Law (Shri A. K. Sen): I beg to lay on the Table a copy of the Report on the Second General Elections in India, 1957 (Volume I—General) [Placed in Library. See No LT-1157/58]

NOTIFICATION UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under subsection (2) of section 3 of the All India Services Act, 1951, a copy of Notification No. GSR. 1163 dated the 13th December, 1958. [Placed in Library. See No LT-1158/58]

STATEMENT CORRECTING REPLY TO STARRED QUESTION

The Minister of Education (Dr. K. L. Shrimall): I beg to lay on the Table a copy of the statement correcting the reply given on the 30th August, 1958 to a supplementary by Shri D. A. Katti on starred question No. 695 regarding Government of 303 (A) L.S.D—1

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India scholarships to Scheduled Castes and Scheduled Tribe students. [Placed in Library. See No. LT-1159/58].

REPORT OF STUDY GROUP ON SOCIAL SECURITY

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the Report of the Study Group on Social Security [Placed in Library. See No. LT-1160/58]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications —

- (i) GRS. No. 1129 dated the 28th November, 1958, making certain amendment to the Delhi Roller Flour Mills (Atta Price Control) Order, 1958;
- (ii) GSR. No. 1130 dated the 29th November, 1958, making certain further amendment, to the Orissa Rice (Prohibition of Export) Order, 1957;
- (iii) GSR. No. 1152 dated the 3rd December, 1958, making certain further amendment, to the Rice and Paddy (West Bengal) Second Price Control Order, 1958;
- (iv) GSR. No. 1155 dated the 4th December, 1958;

[Shri A. M. Thomas]

- (v) GSR. No. 1156 dated the 4th December, 1958;
- (vi) GSR. No. 1157 dated the 5th December, 1958 making certain further amendment to the Rajasthan Gram (Prohibition of Export) Order, 1958,
- (vii) GSR. No. 1158 dated the 5th December, 1958 containing the Rice (Uttar Pradesh) Price Control Order, 1958;
- (viii) GSR No. 1158-A dated the 7th December, 1958,
- (ix) GSR No 1160, dated the 8th December, 1958;
- (x) GSR No 1190, dated the 11th December, 1958, and
- (xi) GSR No. 1191 dated the 11th December, 1958 [Placed in Library, See No LT-1161/58].

11-01½ hrs.

COMMITTEE ON GOVERNMENT ASSURANCES

MINUTES OF TENTH SITTING

Pandit Thakur Das Bhargava (Hissar) I beg to lay on the Table the Minutes of the Tenth Sitting of the Committee on Government Assurances held during the Sixth Session.

11-02½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES OF TENTH AND ELEVENTH SITTINGS

Shri Mulchand Dube (Farrukhabad): I beg to lay on the Table the

Minutes of the sittings (Tenth and Eleventh) of the Committee on Absence of Members from the Sittings of the House held during the Sixth Session.

11-03 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Parliament (Prevention of disqualification) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 3rd December, 1958, has been passed by the Rajya Sabha at its sitting held on the 18th December, 1958, with the following amendments:—

Clause 3

- 1 That at page 2, line 21, the words 'which is an advisory body' be deleted;
- 2 That at page 2, lines 37-38, the words 'director or member' be deleted; and
- 3 That at page 3, line 9, for the words 'clauses (h) and (i)' the words 'this section' be substituted

I am, therefore, to return here-with the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House".